[To be published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii)]

Government of India Ministry of Finance Department of Revenue (Central Board of Direct Taxes)

Notification-70 New Delhi, the 22-October, 2018

S.O.....(E).- In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, 'District Legal Service Authority' as specified in the schedule to this notification, constituted by Government of Haryana for every district in the state of Haryana in exercise of powers conferred by sub-section (1) of section 9 of the Legal \$ervices Authorities Act, 1987 (Central Act No. 39 of 1987), as a 'class of body' in respect of the following specified income arising to that body, namely:-

- Grants received from the Punjab and Haryana High Court, Central Authority i.e. (a) National Legal Services Authority and State Authority i.e. Haryana State Legal Services Authority for the purposes of the Legal Services Authorities Act, 1987;
- Grants or donation received from the Central Government or the State Government of (b) Haryana for the purpose of the Legal Services Authorities Act, 1987;
- Amount received under the order of the Court; (c)
- (d) Fee received as recruitment application fee; and
- (e) Interest carned on (a) to (d) above.

This notification shall be effective subject to the conditions that each of the District 2. Legal Service Authority.

- (a) shall not engage in any commercial activity;
- activities and the nature of the specified income shall remain unchanged throughout the (b) financial years; and
- shall file return of income in accordance with the provision of clause (g) of sub-section (c) (4C) of section 139 of the Income-tax Act, 1961.

This notification shall be deemed to have been applied for assessment Year 2018-19 and 3. shall apply with respect to the assessment years 2019-20, 2020 21, 2021-22 & 2022-23.

S.No.	Name of the Authority	PAN
(1)	(2)	(3)
1	District Legal Service Authority, Ambala	АЛАGD0075Р
22	District Legal Service Authority, Bhiwani	
3	District Legal Service Authority, Palwal	AAAJC0822A
4	District Legal Service Authority, Faridabad	AAAJC0807B
5	District Legal Service Authority, Narnaul	AAALD1000D
б	District Legal Service Authority, Kurukshetra	AAALD1049C
7	District Legal Service Authority, Rohtak	АЛАССООБОМ
8	District Legal Service Authority, Rewari	AAAGD0044A
9	District Legal Service Authority, Karnal	AAALC0999G
10	District Legal Service Authority, Kaithal	AAALC0928M
11	District Legal Service Authority, Yamunanagar	AALD1012D
12	District Legal Service Authority, Panipat	AAALC0980B
13	District Legal Service Authority, Sirsa	AAALD1006F
14	District Legal Service Authority, Nuh (Mewat)	AAAGDOIIIN

Schedule

18	District Legal Service Authority, Gurugram	ΛΛΑΘ	00052Q
19	District Legal Service Authority, Fatehabad		00934F
20	District Legal Service Authority, Jind		00053R
21	District Legal Service Authority, Sonepat	AAAG	20077R

[Notification No. 70 /2018, F.No.300196/64/2018-ITA-I]

N.S.GO

(Vinay Sheel Gautam) Under Sceretary to the Government of India

Explanatory Memorandum:-It is certified that no person is being adversely affected by giving retrospective effect to this notification.

То

The Manager, Government of India Press, Mayapuri Press, New Delhi.

10	ाजला कानूना सवा प्राधकरण, पंचकुला	AAAGC0054R
17	जिला कानूनी सेवा प्राधिकरण, झज्जर	ЛА́АGC0059C
18	जिला कानूनी सेवा प्राधिकरण, गुरुग्राम	АА <u>А</u> GC0052Q
19	जिला कानूनी सेवा प्राधिकरण, फतेहाबाद	АЛАLC0934F
20	जिला कानूनी सेवा प्राधिकरण, जींद	AAAGD0053R
21	जिला कानूनी सेवा प्राधिकरण, सोनीपत	AAAGD0077R

(अधिसूचना सं. 70 /2018 मा. सं. 300196/64/2018-आईटीए-1) दिना 2110 - 11 AM 4 n' (विनयशील गौतम)

अवर सचिव, भारत सरकार

व्याख्यात्मक ज्ञापनः- यह प्रमाणित किया जाता है कि इस अधिसूचना को भूतलक्षी प्रभाव से लागू किए जाने से कोई भी व्यक्ति प्रतिकूल रूप से प्रभावित नहीं होगा।

सेव⊺ में,

प्रबंधक भारत सरकार मुद्रणालय, मायापुरी, नई दिल्ली.